GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 1106

TO BE ANSWERED ON MARCH 02, 2016

CHANGE OF FLOOR

No. 1106 SHRI SATISH CHANDRA DUBEY:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) the details of the policy/instructions under which the freehold DDA flats are not changed to ground floor;
- (b) the steps taken to modify the policy/instructions to allow change of floor in the case of freehold flats;
- (c) whether existing flats are reconverted to freehold after charging conversion charges; and
- (d) if not, the reasons thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) & (b) : Delhi Development Authority (DDA) has informed that changes to ground floor under relevant regulation is possible only before handing over possession by DDA. Freehold conversion happens only after the possession is handed over.

(c): DDA has informed that existing leasehold flats are converted to freehold after charging outstanding dues and the prescribed conversion charges.

(d): Does not arise.

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